CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

SEAMEC LIMITED

Registered office: 9th Floor, A 901 - 905, 215 Atrium, Andheri Kurla Road, Andheri East, Mumbai 400 069

OPEN OFFER FOR ACQUISITION OF UPTO 8,814,000 EQUITY SHARES REPRESENTING 26% OF THE VOTING SHARE CAPITAL FROM THE PUBLIC SHAREHOLDERS OF SEAMEC LIMITED (HEREINAFTER REFERRED TO AS "TARGET COMPANY") BY HAL OFFSHORE LIMITED ("ACQUIRER") ("OPEN OFFER")

This Corrigendum **("Corrigendum")** to the Detailed Public Statement dated April 29, 2014 ("**DPS**"), published on Tuesday, April 29, 2014 in all editions of Financial Express and Jansatta and Mumbai edition of Navshakti is being issued by Equirus Capital Private Limited ("**Manager to the Offer**")**,** on behalf of the Acquirer, in respect of the Open Offer for acquisition of up to 8,814,000 Equity Shares representing 26% of the Voting Share Capital from the Shareholders of Target Company pursuant to and in accordance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI (SAST) Regulations, 2011")** to amend and supplement the DPS. This Corrigendum is in continuation of and should be read in conjunction with the Public Announcement issued on April 22, 2014 and the DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following information related to the Open Offer:

1. The original and revised schedule of activities pertaining to the Open Offer is as set forth below:

Activity	Original Schedule	Revised Schedule
Issue of Public Announcement	Tuesday, April 22, 2014	Tuesday, April 22, 2014
Publication of Detailed Public Statement in newspapers	Tuesday, April 29, 2014	Tuesday, April 29, 2014
Last date of filing Draft Letter of Offer with SEBI	Wednesday, May 07, 2014	Wednesday, May 07, 2014
Last date for public announcement of a competing offer(s)	Thursday, May 22, 2014	Thursday, May 22, 2014
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Thursday, May 29, 2014	Monday, July 14, 2014
Identified Date*	Monday, June 2, 2014	Wednesday, July 16, 2014
Last date by which the Letter of Offer will be dispatched to the shareholders	Monday, June 9, 2014	Wednesday, July 23, 2014
Last date of upward revision of Offer Price and/or the Offer Size	Tuesday, June 10, 2014	Thursday, July 24, 2014
Last date by which a committee of independent directors of the Target Company shall give its recommendation to the Public Shareholders	Wednesday, June 11, 2014	Friday, July 25, 2014
Publication of advertisement containing announcement of the schedule of activities of this Open Offer, status of statutory and other approvals, if any, and procedure for tendering acceptances, in the newspapers where the DPS was published and notified to SEBI, Stock Exchanges and the Target Company at its registered office	Friday, June 13, 2014	Wednesday, July 30, 2014
Date of commencement of Tendering Period	Monday, June 16, 2014	Thursday, July 31, 2014
Date of closure of Tendering Period	Friday, June 27, 2014	Wednesday, August 13, 2014
Last date of communicating of rejection/ acceptance and payment of consideration for accepted tenders/return of unaccepted shares	Friday, July 11, 2014	Monday, September 1, 2014
Issue of post-offer advertisement	Friday, July 18, 2014	Monday, September 8, 2014
Last date for filing of final report with SEBI	Friday, July 18, 2014	Monday, September 8, 2014

**Identified Date is the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purpose of determining the Public Shareholders to whom the Letter of Offer shall be sent. The Identified Date is only for the purpose of determining the shareholders of the Target Company as on such date to whom the Letter of Offer would be dispatched. It is clarified that all the equity shareholders of the Target Company (registered or unregistered) (except the parties to the SPA), at any time prior to the Closure of the Tendering Period, are eligible to participate in this Open Offer.*

All other terms and conditions of the Open Offer in the DPS remain unchanged.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning as assigned to such terms in the DPS.

The Acquirer accept full responsibility for the information contained in this Corrigendum and also accepts responsibility for the obligations of the Acquirer as set out in the SEBI (SAST) Regulations, 2011.

A copy of this Corrigendum is expected to be available on the SEBI website at http://www.sebi.gov.in.

For further details, please refer to the Letter of Offer to be issued by the Acquirer.

ISSUED FOR AND ON BEHALF OF THE ACQUIRER BY THE MANAGER TO THE OFFER

Equirus

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Place : Mumbai
Date : July 17, 2014